

IN THE CENTRAL ADMINISTRATIVE TRAUNAL  
AHMEDABAD BENCH

O.A. No. /214/93  
T.A. No.

DATE OF DECISION 9th July, 1993.

Mr.Chintu K.Patel. Petitioner

Mr.J.A.Adeshra. Advocate for the Petitioner(s)

Versus

Union of India & ors. Respondent

Mr.Akil Kureshi. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, : Judicial Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

Chintu Kanaiyalal Patel,  
M/7/81, Gokul Apartments,  
Sola Road, Naranpura,  
Ahmedabad-380 013

...Applicant

Advocate

Mr.J.A.Adeshra

versus

1. Union of India,  
Notice to be served through  
the Secretary-cum-Chairman,  
Department of Telecom,  
Sanchar Bhavan,  
New Delhi-110 001
2. The Chief General Manager Telecom,  
Welfare Section, Gujarat Circle,  
Ahmedabad-380 001
3. Chief Superintendent,  
Central Telegraph Office,  
Nr.Advance Cinema, Bhdra,  
Ahmedabad-380 001

...Respondents

Advocate

Mr.Akil Kureishi

ORAL JUDGEMENT

O.A./214/93

Date : 09/7/1993

Per : Hon'ble Shri R.C.Bhatt,  
Judicial Member.

Mr.J.A.Adeshra, learned advocate  
for the applicant and Mr.Akil Kureishi, learned advocate  
for the respondents are present.

2. This matter was heard by me on  
30/6/1993 and it was kept CAV for judgement. Today,  
the learned advocate for the applicant submits that the

applicant withdraws this application and the applicant would make a representation to the respondents. The applicant at liberty to make a representation in the manner he chooses, but that will not give him fresh cause of action to come this Tribunal against an order passed regarding x his representation by the respondents. It is upto the respondents to consider the representation of the applicant that may be filed. However, the respondents may sympathetically consider the representation that may be filed against the applicant. O.A. is disposed of as withdrawn. No order as to costs.

*Resul*

( R.C. Bhatt )

Judicial Member.

Date : 9th July, 1993.

SSH

ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

Application No. 091214124 of 19

Transfer Application No. \_\_\_\_\_ Old W. Pett. No \_\_\_\_\_

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 05/08/93

Countersigned :

Dongar / 17/08/93

*BS*  
Signature of the Dealing  
Assistant

Section Officer/Court officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

## INDEX SHEET

CAUSE TITLE CA/214/93 OF 19

NAMES OF THE PARTIES C. K. Patel

## VERSUS

U. of T. & de.

PART A B & C